

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).10744-10745/2019

(Arising out of impugned final judgment and order dated 14-02-2019 in WP No. 15661/2018 14-02-2019 in WP No. 11767/2018 passed by the High Court Of Judicature At Madras)

M/S CEE CEE & CEE CEE'S

Petitioner(s)

VERSUS

K. DEVAMANI & ORS.

Respondent(s)

([HEARD BY : HON. UDAY UMESH LALIT AND HON. INDU MALHOTRA , JJ])

Date : 18-12-2019 These petitions were called on for pronouncement of judgment.

For Petitioner(s)

Mr. Ankur Mittal, AOR

For Respondent(s)

Mr. S. Thananjayan, AOR

Mr. V. G. Pragasam, AOR

Mr. S. Prabu Ramasubramanian, Adv.

O R D E R

Hon'ble Ms. Justice Indu Malhotra pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Uday Umesh Lalit and Her Ladyship.

Leave granted.

The appeals are allowed in terms of the signed reportable judgment.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
COURT MASTER (SH)

(signed reportable judgment is placed on the file)

(DEEPAK SHARMA)
BRANCH OFFICER